

invited to attend the meeting which took place between the STC, the Registrar of Newspapers and the Chief Controller of Imports & Exports.

MR. SPEAKER: Order, please.

SHRI JYOTIRMOY BOSU: I had never been disorictly. Why the Customs people were not called for that meeting?

Sir, you allow the Minister to go away like the Asian Cables.

MR. SPEAKER: No. I do not allow both of you to go on like this.

SHRI JYOTIRMOY BOSU: I have formulated my questions out of the statement which the Minister laid on the Table of the House. I am asking: in the meeting that was held on the 1st February why is it that the representative of the Customs Department was not invited? Why did they not attend the meeting?

MR. SPEAKER: He won't sit down unless you reply.

PROF. D. P. CHATTOPADHYAYA : Sir, I have already informed him that this is not a matter which is of such an importance that always all persons should be called. Because, that sort of understanding is there between Ministries. Also, they did not object to it.

12.55 ½ hrs.

PAPERS LAID ON THE TABLE

CENTRAL EXCISE (FIRST AMDT.) RULES UNDER CENTRAL EXCISES AND SALT ACT, 1944.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : On behalf of Shri K. R. Ganesh, I beg to lay on the Table a copy of the Central Excise (First Amendment) Rules, 1974 (Hindi and English versions) published in Notification, No.

G.S.R. 284 in Gazette of India dated the 23rd March, 1974, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-6621/74]

REPORT ON THE WORKING OF THE COMMISSION OF RAILWAY SAFETY FOR 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1972-73. [Placed in Library. See No. LT-6620/74]

NOTIFICATIONS UNDER GOVT. SAVINGS BANKS ACT, 1973, GOVT. SAVINGS CERTIFICATES ACT 1959, CUSTOMS ACT, 1962, BENGAL FINANCE (SALES TAX) ACT, 1941 & DEMANDS FOR GRANTS.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act 1973:—

(i) The Post Office Savings Banks (Second Amendment) Rules, 1974, published in Notification No. G.S.R. 156(E) in Gazette of India dated the 30th March, 1974.

(ii) G.S.R. 157(E) published in Gazette of India dated the 30th March, 1974.

[Placed in Library See. No. LT-6621/74]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:

(i) The National Savings Certificates (Fourth Issue) (Amendment) Rules, 1974, published in Notification No. G.S.R. 158(E) in Gazette of India dated the 30th March, 1974.

(ii) The National Savings Certificates (Fifth Issue) (Amendment) Rules 1974, published in Notification No. G. S. R. 159(E) in Gazette of India dated the 30th March, 1974.

(ii) Notification No. F. 4(84)/72-Fin. (Genl.) published in Delhi Gazette dated the 28th March, 1974 containing corrigendum to Notification No. F. 4(84)/72-Fin. (G) dated the 17th January, 1974.

[Placed in Library. See No. LT-6625/74]

(iii) The Govt. Savings Certificates (Amendment) Rules 1974, published in Notification No. G.S.R. 160(E) in Gazette of India dated the 30th March, 1974.

12.56 hrs.

[Placed in Library. See No. LT-6622/74]

ASSENT TO BILLS

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

SECRETARY-GENERAL: Sir, I lay on the Table following four Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 29th March, 1974:—

(i) G.S.R. 144(E) published in Gazette of India dated the 27th March, 1974 together with an explanatory memorandum.

(1) The Gujarat Appropriation (Vote on Account) Bill, 1974.

(ii) G.S.R. 153(E) published in Gazette of India dated the 30th March, 1974 together with an explanatory memorandum.

(2) The Appropriation (Railways) No. 2 Bill, 1974.

(3) The Appropriation (Railways) No. 3 Bill, 1974.

[Placed in Library. See No. LT-6623/74]

(4) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1974-75:—

(4) The Appropriation Bill, 1974.

(i) Ministry of Defence.

12.56 $\frac{1}{2}$ hrs.

(ii) Ministry of Steel and Mines.

ESTIMATES COMMITTEE

[Placed in Library. See No. LT-6624/74]

FORTY-SEVENTH AND FORTY-NINTH REPORTS

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi:—

SHRI R. K. SINHA (Faizabad): I beg to present the following Reports of the Estimates Committee:—

(i) The Delhi Sales Tax (Fourth Amendment) Rules, 1974, published in Notification No. F. 4(53)/73-Fin. (G) in Delhi Gazette dated the 27th March, 1974.

(1) Forty-seventh Report on action taken by Government on the recommendations contained in their Thirty-fifth Report on the Ministry of Industrial Development—Small Scale Industries.